# CENTRAL ADMINSITRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A No.564/2006

Wednesday this the 25th day of July, 2007

### **CORAM**

# HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

M.A.Sreedharan Nair,
Aged 65 years,
S/oP.N.Ayyappan Nair(Retired Mail Driver/
S.Railway/Quilon RS)
residing at Sannidhanam, Chandanathope PO

...Applicant

(By Advocate Mr. T.C.Govindaswamy)

V.

Kollam.

- Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town Po.Chennai.3.
- The Chief Medical Director, IV Floor, Moore Market Complex, Park Town, Chennai. 3.
- The chief Medical Superintendent, Southern Railway, Divisional Office, Medical Branch, Trivandrum.24.
- 4 The Divisional Finance Manager, Southern Railway, Divisional Office, Trivandrum.14.

....Respondents

(By Advocate Mrs. Sumati Dandapani (Sr.Counsel) with Ms.P.K.Nandini)

This application having been finally heard on 18.7.2007, the Tribunal on 25.7.2007 delivered the following:

#### ORDER

## Hon'ble Mr. George Paracken, Judicial Member

The applicant, a retired Mail Driver of Southern Railway,

Trivandrum Division, is aggrieved by the order dated 27.3.2006

(Annexure.A3) of the 2<sup>nd</sup> respondent rejecting his request for reimbursement of medical expenses incurred by him on account of an emergency treatment undertaken for his wife and Annexure.A4 order dated 12.4.2006 by which the medical claim of the applicant has been returned to him.

- The brief facts of the case are that the applicant voluntarily retired from service on 16.7.99. He is covered under the Annexure.A2 Retried Employees Liberalized Health Scheme, 1997 (RELHS-1997 for short). This Scheme has since been incorporated as Para 612-A of Sub Section 11 of Chapter VI of the Indian Railway Medical Manual. By virtue of the said Scheme, he became entitled to be provided with full medical facilities as admissible to serving employees under the Railway Medical Attendance Rules.
- The applicant and his wife were travelling by Guruvayur Express Train on 30-31/1/2005. During the course of the journey, applicant's wife, who was suffering from heart problems, felt uneasiness in the chest after the train left the Alleppey Station. The couple got down at Ernakulam Station and the applicant's wife was taken to the Amrita Institute of Medical Sciences and Research Centre for immediate check up and treatment, where she had undergone an angiogram on 31.1.2005. itself. The report indicated total occlusion of Right Coronary Artery, with a medical advice for Percutaneous Transluminal Coronary Angioplasty to be undertaken immediately for which the applicant was asked to deposit an amount of Rs. 1,20,000/- in advance. The hospital authorities conducted the angioplasty on the applicnt's wife on 4.2.05 and she was discharged on 6.2.2005. He incurred the medical expenses of Rs. 1,36,567/- (Rupees

one lakh thirty six thousand five hundred and sixty seven) out of which Rs. 16,500/- was adjusted by Matha Amrithanandamayee Math Charitable Subsidy. The applicant applied to the third respondent, Medical Superintendent vide Annexure.A5 for reimbursement of the medical expenses incurred by him as admissible under Para 648(1) of the Indian Railway Medical Manual wherein it has been provided as under:

- "1) Where, in an emergency, a Railway employee or his dependent has to go for treatment (including confinement) to a Government hospital or a recognized hospital or a dispensary run by a philanthropic organization, without prior consultation with the Authorized Medical Officer, reimbursement of the expenses incurred, to the extent to otherwise admissible, will be permitted. In such a case, before reimbursement is admitted, it will be necessary to obtain, in addition to other documents prescribed, a certificate in the prescribed form as given in Part C of Certificate B of Annexure. Ill to this Chapter from the Medical Superintendent of the hospital tot he effect that the facilities provided were the minimum which were essential for the patient's treatment. In such cases, the General Managers are delegated with powers to allow:
- (a) full reimbursement of medical expenses in case of Govt. Hospitals and
- (b) upto a limit of Rs. 50,000/-in case of recognized hospitals and dispensaries run by philanthropic organization. All cases above Rs. 50,000/- should be referred to the Railway Board along with the proforma given in Annexure. VI to this Chaapter, duly filling all the columns".

The 4<sup>th</sup> respondent, thereafter, allotted the required funds for reimbursement vide the endorsement at Annexure.A5 stating "funds available". Thereupon, Anexure.A5 and A6 medical claim of the applicant was forwarded to the 2<sup>nd</sup> respondent. But the 2<sup>nd</sup> respondent returned the claim to the 3rd respondent vide the impugned Annexure.A3 letter dated 27.3.2006 with the following remarks/observations:

"The claim cannot be considered for reimbursement as the same has not been recommended by the specialist doctor of Railway Hospital, Perambur who has examined the case.

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In view of the above, the claim is returned herewith your further disposal".

The 3rd respondent, vide the Annexure.A4 letter dated 12.4.2006 returned the claim to the applicant.

- The applicant has referred to Rule 648 (2) of the Indian Railway Medical Manual and relied upon the same for his claim for reimbursement of the medical expenses incurred on emergency situation. Clause (2) of Para 648 of the aforesaid Rule is as follows:
  - "2) In case, where the treatment had to be taken in private/non recognized hospitals in emergent circumstances, without being referred by the Authorized Medical Officer, the General Managers are empowered to settle reimbursement claims upto Rs. 30,000 per case. It should be ensured that treatment taken in private hospitals by Railway men is reimbursed only in emergent cases and for the shortest and unavoidable spell of time. All claims above Rs. 30,000/- should be referred to the Railway Board, along with the duly filled in proforma given in Annexure.VI to this Chapter."

The other grounds on which the applicant challenges the impugned orders are that (i) the Annexure A3 and A4 are totally arbitrary, discriminatory, non-speaking and without jurisdiction and hence violative of Articles 14, 16 and 21 of the Constitution of India, (ii) Even though Annexure.A2 provides for full medical facilities to the retired employees as admissible to serving employees, the impugned Annexure.A3 and A4 orders are opposed to all canons of equity, justice and fair play and hence they have to be set aside. (iii) Amrita Institute being run by a philanthropic organization, medical claims upto Rs. 50,000 can be sanctioned by the General Manager and beyond rs. 50,000/- the matter has to be referred to the Railway Board and the 2<sup>nd</sup> respondent or any specialist doctor of the Railway Hospital, Perambur has no right or authority to reject the claim, and (iv) the 3<sup>nd</sup>

respondent had referred the matter to the 4<sup>th</sup> respondent and later to the 2<sup>nd</sup> respondent, only after having been found that the claim was genuine and the rejection of the claim is totally illegal, arbitrary and violative of Articles 14 and 21 of the Constitution.

The 3<sup>rd</sup> respondent, Chief Medical Superintendent, Railway 5 Hospital, Trivandrum has filed a reply on behalf of all respondents. They have submitted that Para 648 of the Indian Railway Medical Manual states that reimbursement of medical expenses is permissible only for the treatment taken in Government Hospital or a recognized Hospital or a dispensary run by a Philanthropic organization without prior approval from the AMO in emergency. The respondents have relied upon the Annexure.A3 letter dated 4.5.1994 of the Chief Personnel Officer, Southern Railway, Chennai, wherein it has been stated "Under exceptional" emergency conditions, if a patient avails treatment in a private hospital, his claim for reimbursement of medical expenses would be forwarded to Railway Board for consideration, if the Authorized Medical Attendant (AMA) and Chief Medical Director (CMD) are fully satisfied that there is adequate justification for the patient to have availed treatment in the private hospital." The said letter further stipulates that if a patient is taken to the Private Hospital, "it has to be ensured that the patient is kept as inpatient in the Private Hospital for the minimum time possible and is transfered to the nearest Railway/Government Hospital for further management." They have further submitted that the on perusal of the records submitted by the applicant, the Specialist Doctor of the Department of Cardiology, Institute of Cardiac Treatment and Research, Southern Railway Headquarters Hospital, Perumbur vide Annexure.R3(2)

letter dated 2.2.2006 has stated that "though the patient has double vessel disease and require angioplasty, it was not an emergency situation as claimed by her husband and very well could have been done at the Railway hospital/Perambur." Moreover, the Amrita Institute of Medical Sciences has not certified that an emergent action was required in the case of the applicant's wife and by transporting her to the nearest Railway Hospital would result in loss of life. For the aforesaid reasons, the applicant is not entitled for reimbursement of the medical claim in respect of his wife.

- In the rejoinder the applicant states that the Annexure.R.1 is not relevant because an emergency is felt by the patient, his/her relatives and attending doctors and that the Cardiologist of the Amrita Institute has certified by his letter dated 28.9.06 that the coronary angiogram was done on an emergency basis. Hence the contention of the respondents that the treatment was not on emergency is not sustainable.
- The applicant's counsel Ms.Rajitha has relied upon the judgment of the Apex Court in the case of <u>State of Punjab V. Ram Lubhiya</u> <u>Bagga (1998) 4 SCC 117</u> wherein it was held that securing protection of one's life is one of the foremost obligations of the State. She has also relied upon the order of a coordinate Bench of this Tribunal in OA 325/2005 dated 13.7.2006 in which it was stated that the respondents have to be pragmatic in their approach in all such matters.
- I have heard Ms. Rajitha for the applicant and Ms. P.K.Nandini for the respondents. By virtue as a member of the RELHS, 1997, no doubt it is the responsibility of the respondents to provide the applicant and his dependent family members with full medical facilities as admissible to

serving employees. Para 648 of the Indian Railway Medical Manual has provided the manner in which "treatment in an emergency" is to be dealt with. "Emergency" situation in a patient's case is not defined in the said Manual. Whether there is emergency in seeking medical help or not largely depends on the assessment of the situation by the patient or his/her immediate family members or other persons who have been with the patient at the time of occurrence of the so called "emergent situation". In the case of an accident, it may be a stranger who might have got the patient admitted to the hospital. The decision as to whether the patient has to be rushed to the nearest hospital immediately or whether the patient can wait till the advice from a general physician is obtained largely depends upon the state of affairs of the patient as understood by the person attended the patient. Applicant's wife in this OA is a known case of heart patient. According to the applicant, she felt uneasiness during the journey and her condition was that she was not in a position to sit, lie down or walk. In such a situation, it was but natural for the applicant to come to the conclusion that it was a case of emergency. He could not take the risk of taking his wife to a general physician in a government hospital and get his advice in the matter. He has, therefore, discontinued the journey at Ernakulam and rushed his wife to the Amrita Hospital. The cardiologist in the hospital who treated his wife had also certified that "she was seen in OPD on 31/01/05 for unstable angina and coronary angiogram was done during same admission in emergency basis." (Annexure.A8). In such circumstances, the report of the Sr.DMO, Department of Cardiology Treatment and Research, Southern Railway Headquarters Hospital, Perambur, Chennai that "though the patient has

double vessel disease and require angioplasty, it was not an emergency situation as claimed by her husband and very well could have been done at the Railway hospital/Perambur" cannot be appreciated. The O.A is allowed. The Annexure.A3 letter dated 27.3.2006 and Annexure.A4 letter dated 12.4.2006 are quashed and set aside. It is declared that the applicant is entitled to the reimbursement of the medical expenses incurred by him for treatment of his wife as claimed in Annexure.A5. The applicant may resubmit his claim for reimbursement of medical expenses and on receipt of the same, the respondents shall consider the same in accordance with the rules and the amount admissible shall be reimbursed to him at the earliest but not later than two months from the date of receipt of the claim from the applicant. There is no order as to costs.

Dated this the 25th day of July, 2007

GEORGE PARACKEN JUDICIAL MEMBER